

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 360/2005

This the 30TH day of August, 2005

**HON'BLE SHRI S.P. ARYA, MEMBER (A)**  
**HON'BLE SHRI M.L. SAHNI, MEMBER (J)**

Krishna Murari aged about 40 years son of Chhota presently posted as Notice Server, Office of the Additional Commissioner, Income Tax V, Lucknow.

Applicant

By Advocate: Shri A.K.Srivastaa

Versus

1. The Union of India, through Secretary ,Revenue, Central Civil Secretariat, North Block, New Delhi.
2. The Chief Commissioner of Income Tax (Cadre Controlling Authority), Lucknow.
3. The Commissioner of Income Tax I, Lucknow.
4. The Commissioner of Income Tax II, Lucknow.
5. The Chairman, Departmental Promotion Committee, Office of the Chief Commissioner, Income Tax, Lucknow.
6. Gopal Singh,Tax Assistant, Office of the Income Tax Commissioner, Lucknow.
7. Subhash Chandra, Tax Assistant, Office of the Income Tax Commissioner, Faizabad.
8. Satya Narain, Tax Assistant, Office of the Income Tax Commissioner, VAranasi.
9. Atal Behari Pandey, Tax Assistant, Office of the Income Tax Commissioner, Faizabad.
10. Maksoodan Singh, Tax Assistant, Office of the Income Tax Commissioner, Gorakhpur.
11. Trivedni Prasad, Tax Assistant, Office of the Income Tax Commissioner,Lucknow.
12. Ram Kumar Sonkar, Tax Assistant, Office of the Income Tax Commissioner, Allahabad.
13. Dilip Kumar, Tax Assistant, Office of the Income Tax Commissioner, Faizabad.

Respondents

By Advocate: Shri Deepak Shukla for Sri Prashant Kumar.

**ORDER (ORAL)**

**BY HON'BLE SHRI S.P. ARYA, MEMBER (A)**

The applicant by this O.A. seeks for promotion w.e.f. the date the respondent No. 6 to 13 have been promoted and also seeks for consequential service benefits. Applicant has already made a representation on 29.11.2004. He has given reminders to the representation . also. It has yet to be responded to by the respondents.

2. Upon hearing the counsel for the parties, we find it expedient in the interest of justice to direct the respondent No. 2 to dispose of the representation of the applicant in accordance with rules within a period of 2 months from the date of communication of this order along with copy of the representation and also to communicate the decision on the representation to the applicant. The applicant would be at liberty to approach the appropriate forum, if his grievance still persists, after the decision on the representation in accordance with law.

3. With the above directions, O.A. is disposed of with no order as to costs.

*J. L. Sahni*  
(M.L.Sahni)  
Member (J)

*S.P. Arya*  
2021/2  
(S.P. Arya)  
Member (A)

HLS/-